

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**O.P. No. 1 of 2012 &
IA No. 38 of 2012**

Dated: 13th February, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

BSES Rajdhani Power Ltd. ...Petitioner (s)

Versus

Delhi Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Petitioner(s) : Mr. Amit Kapur, Mr. Vishal Anand,
Ms. Deepieka Kalia & Mr. Aakash Sherwal

Counsel for the Respondent(s): Mr. Meet Malhotra, Sr. Adv.
Mr. Ravi S.S. Chauhan,
Mr. Ranjan Mukherjee with
Mr. K.M. Varma & Mr. R. Gautam for R.1
Mr. R. Raina (Rep.) for R.4
Mr. Anand K. Ganesan for NTPC & Powergrid
Mr. Vivek Narayan Sharma for R.13
Mr. Ashok Kumar (Rep.)

ORDER

We have heard the learned counsel for the parties.

We must make it clear that our Order passed on 02.02.2012 to the effect that no coercive action be taken, would relate to the Commission only and not to the other utilities. As far as the admitted arrears as well as the current payments payable to the other utilities are concerned, the learned counsel for the

petitioner is directed to file a statement on or before 17th February, 2012 after serving copy on the other side to enable us to pass further orders.

Post the matter on **17.02.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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